NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P NO. 62(ND)/2015 CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 4.08.2016

NAME OF THE COMPANY:

Mr. Nand Lal Bhatia

V/s.

M/s. Kuldeep Kaul & Anr. M/s. HBE Aviosec Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

1. Mr. Siddharth Jadan, Adv. For the
2. Ms. Vijeta Mukherjee, Adv. Retitioners.

3. Ms. Tanushree Ghooh. Adv.

Order

Notices of CA 56/PB/2016. The other application i.e. CA 55/PB/2016 has been filed by the Respondents (in CP 62(ND)/2015 who is Petitioner in CP 61(ND)/2015) with a prayer for issuance of directions to immediately sign cheques/remittances slips and other instruments in respect of the payments to be made by as mentioned in paras 13 & 18 of the application. A further direction has also been sought by the Respondent No. 1 to sign all cheques which are presented within three days to Respondent No. 1 in respect of payments to be made by Respondents No. 3 & 4 in view of the settlement made.

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3. In the table under para 18, the following remittances and payments are required to be made by Respondents No. 3 & 4 :

S.No	Beneficiary	Amount	Remittance request presented to the R1	Response of the Respondent No. 1
1	Staff Salary (employees for March 2016, April, 2016, May, 2016, June, 2016 & July, 2016)	4,249,956	July 15, 2016 Reminder on July 25, 2016	No response
2	Staff Salary (employees for March, 2016, April, 2016 & May, 2016	176,890	July 15, 2016 Reminder on July 25, 2016	No Response
3	TDS on staff salary for April, 2016, May, 2016, June, 2016 & July, 2016	291,466	July 15,2016, Reminder on July 25, 2016	No Response
4.	CLB Audit Fees (M/s S.C. Vasudeva and Co.)	618,750	April 09, 2016 July 15, 2016 Reminder on July 25, 2016	No Response
5.	TDS on CLB Audit Fees	60,350	July 15, 2016 Reminder on July 25, 2016	No Response
6	Inter account transfer of funds	300,000	July 15, 2016 Reminder on July 25, 2016	No response
Total		56,97,412		

- 4. The details of payment reproduced above are duly given in para 13.
- Ld. Counsel for the Respondents (Petitioner in CP 61(ND)/2015), at the outset, seeks that all these cheques shall be signed within three days without raising any objections.

/ Lwi

- 6. In view of the fair stand taken by the Ld. Counsel for the non-applicant -Respondents (Petitioner in CP 61(ND)/2015) the application (CA 55/PB/2016) is allowed. Let the payments be made in accordance with the table in the preceding paragraph by signing the cheques.
- 7. The Auditor shall also submit their report, as already directed in the earlier order.
- CA 55/PB/2016 stands disposed of.

Notices of the application (CA 56/PB/2016) – Ld. Counsel for non-applicant – Respondent accept notice and copy of the application stands served on him.. Reply, if any be filed before the next date of hearing.

List on 24.8.2016.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(S.K. MOHAPATRA) MEMBER (T)

4th August, 2016 (P.K. SUD)